

10	C.B. Gautam, CII/29, Moti Bagh,	1,95,425.00
11	Ved Marwah, 52, Lodi Estate,	1,95,486.00
12	S. Grover, CII/58, Z.H. Marg,	2,58,880.00
13	Smt. Indrani Devi, 6, K.M. Marg,	Rental liability w.e.f. 2-11-91 yet to be decided
14	H.N. Sharma, CII/151, Ch. Puri.	2,25,706.00
15	Family of Late Shri Darbara Singh, ex. M.P. (RS) 9, K. M. Marg,	11,58,017.00
16	Pt. Ravi Shankar, ex. M.P. (RS), 95, Lodi Estate,	1,51,902.00
17	M.M. Ali Khan, 103—105, North Avenue,	1,95,156.00
18	Smt. Vyjayantimala Bali, 76, Lodi Estate,	3,81,205.00

#### Encroachment on roads near Delhi- Ghaziabad

4604. SHRIMATI KAMLA SINHA:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that G.T. Road and various other important roads near Delhi and Ghaziabad have been encroached by unauthorised occupants;

(b) whether it is also a fact that traffic checking due to this; and

(c) if so, what steps Government plans to remove these unauthorised occupation and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON):  
(a) and (c) Municipal Corporation of Delhi reported that action for removal of encroachment from G.T. Road, Shahdara, have been taken from time to time and will continue as and when encroachment is noticed. As regards other

roads in Delhi, Government of National Capital Territory of Delhi have reported that as and when any encroachment on the roads is noticed, a complaint with the local police is lodged and action to remove the encroachment is taken. So far as removal of encroachment on roads in Ghaziabad is concerned, it is for the Government of Uttar Pradesh to take necessary action, this being a State subject.

(b) According to Delhi Police, movement of the vehicle is slow towards Ghaziabad due to heavy flow of traffic.

#### Functioning of offices in the buildings declared as dangerous

4605. SHRI RAMCHANDRAN PILLAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that some offices of the Development Department, National Capital Territory Region of Delhi are still functioning in buildings declared as "dangerous"; and

(b) if so, what steps have been taken by Government to ensure the safety of

the employees working in such dangerous buildings?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON):

(a) After the building of Khyber Pass Mess was declared dangerous, some offices of the Development Department, National Capital Territory of Delhi, have been shifted from the building.

(b) As reported by the Government of National Capital Territory of Delhi, pending location of suitable office accommodation necessary repair works are being carried out to the building as and when necessary.

#### Appointment of Assistant Works Surveyors in CPWD

4606. SHRI MOHD. KHALEELUR RAHMAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Assistant Works Surveyors were appointed in the executive divisions under CPWD during the year, 1987;

(b) whether it is also a fact that such appointments are not in accordance with their qualifications; and

(c) if the answer to part (b) above be in affirmative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON):

(a) There is no post of Assistant Works surveyors in the Central P.W.D. However, Assistant Engineers posted in the planning unit of the CPWD are designated as Assistant Surveyor of Works. As a result of cadre review of Junior Engineers (Civil & Electrical) in 1987 some additional posts of Assistant Engineers/

Assistant Surveyor of Works were also provided in the various field units.

(b) and (c) No, Sir. No additional qualification is required for posting of Assistant Engineers in planning Unit as Assistant Surveyor of Works. Assistant Engineers are rotated between the field unit and the Planning Unit in their turn.

#### Water problems in J. Block, Mandir Marg, New Delhi

4607. SHRI RAM NARESH YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the residents of J-Block, Mandir Marg, New Delhi are facing the chronic and acute problem of water shortage for over the last so many years;

(b) if so, what are the reasons therefor and what steps have been taken by CPWD to restore normal water supply to the residents of J-Block;

(c) whether it is also a fact that CPWD propose to install separate water tanks at each of the quarter and if so, what is the capacity of the water tanks;

(d) if so, whether sanction has been obtained to install water tanks; and

(e) if the answer to parts (d) and (e) above be in the affirmative, by when water tanks would be installed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON):

(a) and (b) It is correct that there is a shortage of water in J-Block Mandir Marg, New Delhi; due to shortage in the bulk supply received from the NDMC. The distribution system gets affected due to less bulk supply from NDMC and due to frequent power failures. The CPWD have augmented supply with the yield from one tubewell. It is also proposed to increase the storage capacity by constructing one additional underground sump and